Pepers Laid

12.00 hrs.

PAPERS LAID ON THE TABLE

REVIEW AND ANNUAL REPORT OF MAD-RAS FERTILISERS LTD., FOR 1973-74

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under subsection (1) of section 619 A of the Companies Act, 1956:—

- Review by the Government on the working of the Madras Fertilisers Limited, Manali, Madras for the year 1973-74.
- (2) Annual Report of the Madras Fertilizers Limited, Manalı Madras, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-9483], [25.]

NOTIFICATION UNDER COMPANIES AC1

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA): 1 beg to lay on the Table a copy of Notification No. G.S.R. . 409 (Hindi and English versions) published in Gazette of India dated the 29th March, 1975, declaring M/s. The Kumbakonam Diocesan Catholics Permanent Fund Limited, a company having ' ns registered office in Tamil Nadu, to be a 'Nidhi', under sub-section (3) of section 620A of the Companies Act, µ956. [Placed in Library. See No. LT.-9484/75.]

PARAFFIN WAX (SUPPLY, DISTRIBUTION AND PRICE FIXATION) SECOND AMEND-MENT ORDER, 1975

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI): I beg to lay on the Table a copy of the Paraffin Wax (Supply, Distribution and Price Fixation) Second Amendment

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Order, 1975 (Hindi and English versions) published in Notification No. G.S.R. 194 (E) in Gazette of India dated the 11th April, 1975, under subsection (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-9485/75.]

12.02 hrs.

CALLING ATTENTION TO MAT-TER OF URGENT PUBLIC IMPORT-ANCE

REPORTED ATTEMPTS OF INTERNATIONAL CARTELS TO SMUGGLE HUGE QUANTITIES OF SYNTHETIC TEXTILES INTO INDIA

SHRI PILOO MODY (Godhra): Mr. Speaker, Sir, I call the attention of the Minister of Finance to the following matter of urgent public importance and request that he may make a statement thereon.

> "Reported attempts of international cartels to smuggle huge quantities of synthetic textiles into India and their reported meeting at Bangkok."

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHER-JEE): Mr. Speaker, Sir, The Government have seen some press reports to the effect that a meeting was held recently in Bangkok by, what the press reports called, a world Cartel of foreign manufacturers of synthetic fabrics, with importers at Dubai and landing Agents in India. According to these press reports plans had been made for smuggling large quantities of synthetic fabrics into India.

The Intelligence reports available to the Government do not confirm these press reports. It may however be mentioned that shift in smugglers' emphasis from gold to watches and synthetic fabrics is not a recent development and has been noticed for the last couple of years.

As a result of the recent anti-smuggling drive, launched by the Govt. including preventive detention of smugglers, foreign exchange racketeers and

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their associates, it was reported that there was considerable slump in the smugglers' activities in the areas from which the contraband meant for India usually emanated. It was also reported that this contributed to piling up of stocks of synthetic fabrics and other goods in these areas and several firms there faced serious problems in raising credits from their banks. In the light of recession in the textile industry in the manufacturing countries abroad, this created serious difficulties to both the fabric manufacturers and the smugglers. It is understood that some manufacturers have curtailed their production considerably and there have also been reports of distress sales of the stocks.

The Govt, have been collecting intelligence and keeping a constant vigil on the developments in this regard. As a part of the anti-smuggling drive, they have implemented a scheme of establishing a wireless communication network to provide secret and dependable service to the preventive staff, strengthened the preventive intelligence machinery by augmentation of staff, deployment of shore guards, road checking parties and city preventive parties. The preventive staff have also been supplied with more motor vehicles, arms and ammunition and a fleet of sophisticated speed boats fitted with light machineguns and modern equipment like electronic night sights and radar for locating suspect crafts.

As stated earlier we do not have any specific information about any meeting in Bangkok. However, the effective measures we have taken in recent months, including preventive detention have had considerable impact in curbing smuggling. The concern of the interests involved in the racket over the loss of this substantial illicit market is therefore understandable.

SHRI PILOO MODY: Sir, there are two things that I am really sorry about. I am sorry that the Minister of Finance, Mr. Subramaniam, is not here to reply to this Call Attention because he is really the main culprit and the villain of the peace and 1 do not know why the hon. Minister of State has been made to face this unpleasant task like a sacrificial goat because he bad nothing to do with it. Sir, from the statement that has been made, it is quite clear that the information that the Government is supplying today is the information available with them prior to the Budget. The whole mischief in this international smuggling racket started after the Budget proposals were announced. (Interruptions)

Will you stop talking, three of you?

SHRI DINESH SINGH (Pratapgarh): Are you afraid that your voice will be drowned?

SHRI PILOO MODY: I don't like little insects buzzing in my ears. Mr. Speaker, Sir, it is my contention that the Budget proposals were not as innocent as they sound.

It is my contention that in spite of the fact that two Ministries of the Government of India, the Ministry of Petroleum and Chemicals and the Ministry of Commerce had advised the Finance Ministry that it would be disastrous, particularly from the point of view of smuggling if the duties on these synthetic filaments and yarn and textured fabrics were to be increased, the Ministry of Finance did not listen to them. As it is, the differential between local prices and the prices abroad was something like 6 to 1 prior to the budget proposals and today this differential has risen to something like 10 to 1.

The most acuje significance of this is that the entire small scale industry which deals in the manufacture of these yarns is today sitting unemployed because they cannot afford to buy the local material at the price that it will cost after the excise duties have been levied in the budget. I imagine anywhere from 5 fo 6 lakhs of people are today unemployed and the three centres that are most heavily hit are Jullundur and Ludhiana and Bhiwandi in Maharashtra where the main bulk of these small scale looms and machines are working, generally in a shop directly behind the residence of the man, some with two looms, some with one loom.

Therefore, I feel that in spite of the two Ministries advising them-and also know it authentically that intelligence reports supplied to the Ministry had told them that if they increased this duty, it would result in smuggling -the Government has been able to do nothing in the matter.

The Minister says over here in the statement that the shift of emphasis from gold to watches and synthetic fibres is not a recent development. That means the Government is aware that now it is no longer gold that is being smuggled, but it is watches and synthetic fabrics, and yet the Government goes on increasing the duty on synthetic fabrics, almost saying to the smuggiers: 'Come, let us have some more smuggling in the matter' So the budget has really enhanced it if the Government believed that that was so.

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The Minister says in his statement:

"In the light of recession m the textile industry in the manufacturing countries abroad, this has created serious difficulties to both the fabric manufacturers and the smugglers".

So did the Finance Ministry oblige the textile industry abroad and did it oblige the smugglers that in spite of the fact that there is a world glut, you increase the duty in India so that smuggling can take place from abroad into India? Was the budget meant to provide relief to these fabric manufacturers abroad and smugglers? I do not understand the logic of their thinking.

SHRI B. V. NAIK (Kanara): You seem to be speaking on the Finance Bill. This is only about international cartels.

SHRI PILOO MODY: Hold your tongue. Even you will fake time to understand certain things.

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He talks about any number of preventive measures. These preventive measures cost money. On the one hand, you increase the duties. Then hand, you increase the duties. Then you get Rs. 28 or Rs. 38 crores or tious figure that the Government seems to have arrived at. There are complete charts showing how many additional crores of rupees worth of money the Government intends to make as a result of these duties On the other hand. they spend more money to check smuggling. I do not understand the vicious circle that you are embarking on.

As a result of this, as I have mentioned in the call attention notice, international cartels were meeting saying: 'Ah, here is the great opportunity of our life'. In that connection, I would like to read to you a letter, a copy of which I have received, which is most It is a letter written by a revealing Swiss firm called Textilacentur Edgar Lang in Zurich to a Mr Chaturmal of International Traders (ME) Ltd -- that 15 Middle East Limited—in Dubai. 1 will read the letter to you to show how they considered the Government. in what contempt they hold your Governmenť.

It says:

"Dear Chaturmal.

You must by now have heard the outcome of the meeting There is an excellent Bangkok opportunity to do substantial business because of the very favourable prices agreed upon. I have just now been informed that about 2 m, yards of fabrics in the following Varieties are ready for immediate delivery :

- (1) 1 00 m. yds suiting double knit;
- (2) 0.54 m. yds jersey crimp fabrics;
- (3) 4.50 m. yds. . . ."

I think there is misprint in the letter or something.

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"(3) 4.50 m, crimp woven dress material printed,

As soon as you confirm the order and open Letter of Credit under the usual terms of the contract, we shall arrange to load the vessel for immediate despatch.

1 am anxious to know the results of the efforts our friends are putting in New Delhi. I believe today is the Budget day there and all of us are anxiously awaiting news, though I heard from Joseph..."

Whoever that is, that is something vou have to find out.

"...that we have almost succeeded. Nevertheless it is prudent to wait.

I met MB..."

I do not know who that is.

"...the other day and he has assured me that he will be able to do very successful business this year in view of our friend's excellent organisation in Bombay and the influence he has in Dubai and Beyrouth.

Please send word to Madrasi and Solanki. . ."

I suppose they must be some officers of your Government enforcement or customs.

"..that their interest are being properly safeguarded.

With regards,

Yours.

I do not know the authenticity of this letter to be quite frank. I have a photostat copy of it and I will hand it over to the Minister or I shall place it on the Table of the House, if you like it. If this letter is an authentic letter, it reveals a great deal. It reveals that the budget proposals were influenced by a bunch of international cartelists interested in increasing duties on items which they could easily smuggle into the country. It means that they have

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contacts not only in Government but also that they have contacts with our enforcement agency. What is the point of buying ships and hovercraft and motor vehicles and arms and ammunition, fleets of sophisticated speed boats and light machine guns and other equipment like radar and electronic night sighters? What is the use of all this if on the one hand your budgets can be manipulated and if on the other hand your coastline can easily be reached?

You know after all what is caught is only about 5-10 per cent of what is actually smuggled. My information is that in the month of March alone about Rs. 80 crores worth of goods must have slipped into the country. There is a report in the Times of India which says that two Arab vessels were caught with Rs. 30 lakhs worth of goods. One more vessel which was chased was sunk and it is suspected to have had Rs. 10 lakhs worth of goods. There was ano-ther item of news in the Economic Times the day before that another Rs. 20 lakhs worths of goods were caught in Bombay. If this represents 5-10 per cent of the goods which are actually smuggled into the country, you can imagine the disastrous effects of this on the economy. You know the loss in foreign exchange that we have to suffer as a result of smuggling and also the loss in import duties and things like that. There is also the erosion of the external value of the rupee that takes place as a result of this. There is the problem of black money which has to be generated to finance this sort of transactions. There is corruption which is pervading up and down and through everything that the Government touches. In view of the serious consequences of all these. I want to know who are the officers responsible for framing the budgetary proposals, particularly in respect of the enhancement of the excise duties on the three items I have mentioned. Unless you can get to the source of it, who is responsible for insisting that this should happen. I do not think we will get to the bottom of this. By all means you, can continue with your efforts to catch them. I am sure there ----

[Shri Piloo Mody]

are any number of honest and efficient officers not only in the Government but also in the enforcement agencies who are anxious to catch them but for the few who stand to benefit by doing this sort of thing, I condemn them. I say this has been done deliberately so that for the ensuing elections, Congress can lay its hands on enormous funds from the smugglers made available and possible as a result of interfering with budgetary proposals

SHRI B. V. NAIK: Can we make a counter-allegation that the entire thing is framed by the synthetic textile lobby?

SHRI PILOO MODY: Quite pos-Please ask your Government to sible investigate that also. Let us not have the investigation stopped at any point. Let us investigate who is benefiting out of it. I want certain assurance or if you want. I shall frame them into questions: Would you please find out who are responsible for framing the budget proposals and whether they were in any way influenced by outside agencies? Would you please find out if this meeting in Bangkok did take place and what they discussed at that meeting? Would you please find out who are the people referred to m this letter and what they were upto and how they came to be associated with this international cartel? If you can find out these things, I will be satisfied for the moment

SHRI PRANAB KUMAR MU-KHERJEE: So far as the conclusion drawn by the hon member that the entire budget proposals were made keeping an eye on the fact that it would give some advantage to smugglers by enhancing the duty on synthetic products is concerned, it is totally wrong No individual officer could be held responsible for the budget proposals. The Finance Minister places the proposals before the House and the House considers them.

, SHRI PILOO MODY: Is it true or not that two Ministries advised the

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Finance Minister against these particular excise proposals regarding synthetic products? The Minister is sutting right next to you and you may consult him. Secondly, may I know whether the Government did receive an intelligence report from them not to enhance the duties on these products?

SHRI PRANAB KUMAR MU-KHERJEE: When the various budget proposals are considered, various ministries are consulted and they give their views. It is not possible for me to indicate which particular ministry gave what sort of information.

If I heard him correctly, the hon. member had come to the conclusion that as a result of the new duties imposed on synthetic products, the ratio of indigenous production to that of imported ones would be 1:10. After getting various types of representations from the industry and other agencies about the effect of these budget proposals, we have made some calculation. The present ratio is 1:3.

After the incidence of the new taxes, it may be of the order of 1.3.5 But the Calling Attention is not to discuss the effect of the excise duty on certain items. The hon Member will get an opportunity to discuss that when the Finance Bill is taken up for discussion.

So far as the conference of the textile manufacturers abroad and the Bangkok meeting are concerned, as I have mentioned in the text of my reply we have no information that such a meeting took place I have already admitted in the statement that there is a change in the nature of the smuggled goods from gold to synthetic products and watches In fact, a large quantity of synthetic garments and watches were captured as a result of the seizures.

Regarding the letter which the hon. Member mentioned, this is for the first time I came to know about it. If he passes it on to us, we shall look into it to see whether there is any substance in it.

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I do not know whether the hon. Member asked any other specific questions. But I can assure him that the tax proposals are not the outcome of the decisions of any individual officer. Government as a whole take the decision which we place before the House.

भी हुकुम सन्द कछवायः (मुरेन) : अध्यक्ष जी, माननीय मंत्री ज, ने जो वक्तव्य सामने रखा है, इसमें इस बात को कहा है कि तस्करी को रोकने के लिये हमने कुछ सुदृढ़ आधुनिक यंत्न, तेज चलने वाली नौकाएं भौर कुछ जवान तथा कर्मचारी तैनात किये हैं। क्या यह बात सही है कि तेज चलने वाली जो 10 नौकाएं आपने लगाई हैं वह जब से लगाई हैं, तब से ही बेकार पड़ी है, उनका कोई उपयोग नही है? उन्हें कस्टम अधिकारियों ने बेकार कर के छोड़ रखा है उसका कोई उपयोग नहीं किया है?

आपने जितने साधन बढ़ाये हैं, उनका केवल सदन में उल्लेख जरूर किया है लेकिन यह कार्य में नहीं आ रहे हैं। यह बात बिल्कुल साफ है कि बड़े बड़े कस्टम अधिकारी उन लोगो का साथ दे रहे हैं, मैं इसका उदाहरण दे रहा हुं। कल के नवभारत टाइम्स में है कि जब न्यायालय ने बखिया को छोड़ा है तो कस्टम अधिकारियों झौर पुलिस के लोगों ने बेहद खुशी मनाई है, काफी शराब पी है, जलसे मनायें हैं तथा मिठाइयां बाटी है। यह बखिया को छोड़ने का परिणाम है। ये लोग आपके कर्मचारी है, जिन्हें आप पैसा देते है।

अध्यक्ष जी, सरकार ने बहुत बड़ा अभियान चलाया तस्करों को पकड़ने का । सारे देश में तस्कर पकड़े लेकिन उन पर मुकदमा नहीं चलाया । न्यायालय उन लोगों को छोड़ती जा रही है, उनके खिलाफ सरकार द्वारा कोई कार्य नहो हो रहा है क्योंकि सरकार के पास कोई ठीस प्रमाण नहीं है । आप उन पर

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मुकदमें इसलिये नहीं चलाता चाहते हैं कि शायद जब खुली अदालत में केस चलेगा तो काफी लोगों के नाम वे बताऐंगे कि हमसे किस किस मंत्री ने कितना रुपय। लिखा । उसी डर के कारण सरकार मुकदमा नहीं चलाना चाहती । क्योंकि चुनाव नजदीक आ रहे है, उससे डरकर आप मुकदमा नहीं चलाना चाहते हैं। बड़ी माता में उनको छोड़ रहे है क्योंकि उनसे पैसा लेना है । वह दूध दोहने वाली गाय है। आप उनस ही अधिक पैसा ले सकते है। इसीलिय आप इस बात से डरते है। इतना ही नहीं, इकनामिक टाइम्स में उल्लेख किया गया है कि न्यायालय ने काफी लोग छोड़े हैं। सरकार के पास कोई ठोस प्रमाण नहीं है मौर कोई तथ्य नहीं है। इसी कारण से उनको छोड़ा जा रहा है। इसलिये सरकार इसमें मजबूर है।

यह केवल यही की बात नहीं है, जो तस्कर माल बाहर से लेकर आते है, केवल वही बात नहीं है। आज बहुत बड़ी माता में भारत की कलात्मक मूर्तियां विदेशों में लाखों रुपये में बेची जाती है। भीर ऐसेही एक तस्कर मनी राम गुप्ता, जो दिल्ली दरया गंज में रहते हैं। उनके बारे में चर्चा है कि वह अफसरों को 10 नाज्य हपये देकर छटे।

अन्न्यक्ष महोदय ः यह मोगन क्या है, आप क्या कहते जा रहे हैं ? मनीराम गुप्ता की बात इसमें कहां आती है ?

भी हुकस बन्द कडवाय : बह तो कबूल किया कि सोना आना बन्द हो गया, लेकिन जो घड़िया वर्गरा आती हैं जो लाते ग्रीर ले जाते हैं, उसे सरकार ने पकड़ा है, लेकिन कई ठोस कार्यवाही नहीं की है। सरकार के कानून में बहुत लचीला-पन है, बहुत सुटि है। सरकार के पास तप्य नहीं है। उसका ही मूल कारण है

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[भो हकम चन्द कछयाय]

कि आप उनके खिलाफ कार्यवाही नही करने जा रहे हैं। म्यायालय ने बहत बडे माला में उन लोगों को छोड़ा है जो इस प्रकार के काम कर रहे है।

मंत्री महोदय यह बताने की क्रुपा करे कि जितने वाहन उनको दिये गये है उनका कितना उपयोग हुआ है ? अब तक कितने केस पकड़े गये उनके झूँद्वारा ? वापने जो रहार लगाया है, उसके माध्यम से कितने केस पकडे गये ? बखिया को छोड़ने से जो खुशिया मनाई जा रही है. उसके खिलाफ जाप क्या कार्यवाही करने जा रहे हैं ? इसके अतिरिक्त जो माल बेचते हैं, माल ले जाते हैं, उनके खिलाफ भी क्या कार्यवाही की जा रही है?

PRANAB KUMAR MU-SHRI KHERJEE: The hon Member is not correct in saying that all these speed boats are out of order and that they are not functioning. Up to date we have received 20 speed boats against orders placed with a Norwegian firm Six have not yet been put into Comission. Fourteen were put into commission, and out of these 14, only one has been damaged, and that is not functioning. The rest of the 13 are working If you look at the number of seizures by these boats, you will find that even in the first week of November one speed boat which was put into operation captured goods worth nearly Rs. 75 lakhs Certain other seizures have also been made Therefore, it is not correct to say that the speed boats are not working and that all of them are out of order. In fact, their utility is of a high order But these are sophisticated boats which have been put into operation for the first time Sometimes they develop some snags, but they are taken care of. Neither is there any question of keeping them idle or sabotaging them This type of questions came before the House and the position was clarified.

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Regarding the release of Bakhia and other detenus, it is known to the hon. Member and to the House that as a result of the decision of the court, they were released. We have also applied to the High Court for special leave to appeal and it is under consideration.

श्री हकम जन्ध कछत्राय : ऑपने उस पर केस चलाया है. कोई तयुग दिये है क्या? वह बताया जाये।

SHRI PRANAB KUMAR MUKHER-JEE: The hon. Member is under the impression that if they had been brought to book with sufficient evidence, if sufficient material were available, there would have been no necessity of putting them behind the bar under preventive detention, and they could have been produced before the courts under the ordinary laws, but preventive detention is an extraordinary measure which is applied to cases where the charges cannot be established or sufficient material is not available, but there is evidence to believe that these people are indulging in all sorts of smuggling activities. That is the very basis of this Act, and then the Act was passed by this hon House, all these Still, I have points were clarified that we mentioned are already looking into the other legal aspects, but it will not be possible for me to indicate what type of action would be taken regarding the persons who have been released by the courts

Regarding the other type of smuggling activity, which the hon Member has mentioned, I have no such information and I cannot provide him with any information like that

श्री हुकम चन्द कछवाय : कस्टम विभा के आगैर पुलिस के कर्मचारियों ने काफी ख्शिया मनाई है, क्या इसकी जाच करायेंगे? यह समाचार-पत्रो में आया है, नवभारत टाइम्स ने दिया है।

अध्यक्ष महोबय : ख्शियां मनाई तो क्या हआ, हरेक ने मनाई । आपको क्य पता कैसे खुशी मनाई जाती है।

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भी हुक्ल भर्म्य कछवाय : यह अखवारों में आया है । क्या आप सहमत हैं ?

लाब्ज महोबन : हां, में खुण हूं।

SHRI M. RAM GOPAL REDDY (Nizamabad): Unfortunately, the Swatantra Party and the Jan Sangh are still supporting businessmen, traders and also smugglers. Their speeches reveal the same thing now. They are trying to hide it, but it has come out of their mouth that they are the favour of these smugglers. The Swatantra Party has always been against levying heavy tax on anybody and without levying tax on anybody the Swatantra Party wants that all amenities should be provided to everybody in this country.

That is their policy. They want to put the Government in trouble by talking all these things. They talk against the levy of taxes because they want to get some money for the elections in Gujarat That is their motive behind this Call Attention.

Now, I congratulate the Government and also the officers and the staff of the Finance Department for doing good work to stop smuggling in this country They have almost stopped smuggling on the western coast. These smugglers have now gone to Bangkok and from there they want to renew their activities To that extent, I am sure, the hon. Minister will take steps to stop that.

The hon. Member, Shri Piloo Mody, tried to condemn the officers in the Finance Department Several officers have already lost their lives under mysterious circumstances. I want that the Government should give sufficient protection to the officers who are conducting anti-smuggling operations.

It is estimated that thousands of crores of rupees worth of synthetic fabrics are lying in Dubai. I want to know from the hon. Minister as to from which countries all this stock has come, whether the Government has protested to the Governments of the countries from where the smugglers are trying to smuggle the goods into our country and whether they are friendly countries or otherwise. I also want to know how the cost of smuggled goods is being paid, whether in our own currency or in foreign exchange or in kind, in the form of silver or gold or rice. I want to know all these details.

Further, I want to know the action the Government is taking against these smugglers. I think, in some countries, these smugglers are being shot at sight, in Iran and other places. I want to know whether similar action is being contemplated by the Government so that the smuggling is stopped completely.

The smugglers are now being released by various High Courts. I want to know whether a foolproof law will be made so that smugglers are not released and they remain inside the jails till all the chains of smuggling operations are broken.

SHRI PRANAB KUMAR MUKHER-JEE: So far as the countries from where the smuggled goods are coming, they are mainly from Hong Kong. Dubai and some other places So far as the local Governments are concerned, we always receive the cooperation and assistance from them whenever we seek their cooperation and assistance We also exchange information. We get information from them and we also provide information to them. Therefore, there is no lack of assistance and cooperation between the Governments of various countries, particularly these areas from where the smuggled goods are coming to India.

Regarding the legal position, the non. Member is aware that in the present case, the courts dwelt on the facts of the case, not on the merits of the law lt will take some time for us to consider in detail and find out the implications of the judgment After doing that, if certain changes in the legal system are considered necessary, we shall certainly look into that. Regarding the comprehensive legislation, we have already mentioned

[Shri Pranab Kumar Mukherjee]

on the floor of the House that a Committee has been set up to look into various aspects, particularly the legal implications As soon as we get the report, we will arrive at a decision and, naturally, if the Government decides to have a legislation, the Government will come before the House

SHRI M RAM GOPAL REDDY In which currency is the cost of smuggled goods being paid?

SHRI PRANAB KUMAR MUKHER-JEE That is obvious, it is in foreign exchange

श्री मधुलिमयें (बाका) अध्यक्ष महदोय, श्री पील मोदी ने जो पत्न सदन के सामने रखा है उस मे पाच नाम लिए गए है। एक नाम लिया गथा है मद्रासी का, एक है एम० बी०, एक है सोलकी और एक है जोजफ तो मुझे भी यह शक हुआ कि कही यह जाली पत्न तो नही है। इसलिए मैं ने पता लगाने की कोशिश की ये लोग कौन है? तो एम० बी० और मदासी का तो पता नही चला लेकिन सोलकी और जोजफ के बार मे यह पता चला कि ये बम्बई के तस्करो के सकिल मे ख्याति-प्राप्त लोग है। ये कोई फर्जी व्यक्ति नही है। ये बम्बई इलाके के बडे स्मगलर है और इन का रिप्रता उन के तमाम स्मगलरो के साथ है किन को आप ने बन्द कर के रखा था जिसे सुकर नारायण बाखिया, मस्तान युसुफ, और नयनमल पुजाजी शाह।

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सब से पहले बाखिया के केस मे दिल्ली हाई कोर्ट ने जो निर्णय दिया है उस की औ^र मै मत्री जी का ध्यान दिलाना चाहता ^{हू} इस मे जस्टिस प्रकाश नारायण कहते ह, यह हिन्दुस्तान टाइम्स की रिपोर्ट है

> "Mr Justice Prakash Narayan who delivered the judgment in Bakhia's case observed that the allegations in one of the grounds appeared to be concocted and placed before the detaining authority as a padding up

International variels³ 240 attempt to struggle synthetic textiles into India (CA)

of the grounds on which the detenu could be detained It was, therefore, held that, even if one of the grounds of reasons which led to the subjective satisfaction of the detaining authority was non-existent or misconceived or irrelevant, the order of detention would be invalid "

यह सोचने लायक बात है। मेरा इस सरकार के ऊपर और इन के अफसरो के ऊपर यह आरोप है कि डिटेशन के केस के बारे मे सुप्रीम कोर्ट के निर्णयों से आप अवगत थे कि अगर आप सात ग्राउण्ड देते है, उन मे दो भी गलत या बोगस साबित होते हैं तो सुप्रीम कोर्ट यह निर्णय देता है कि हम नही कह सकते कि किस ग्राउण्ड को लेकर सबजेक्टिव सेटिस्फैक्शन हुआ । तो मेरा यह आरोप है कि शुरू से जब सितम्बर मे आप ने स्मगलरो को गिरफतार करने का नाटक या नौटकी चलाई तो आप के अफसरो ने जानबूझ कर हरएक केंस मे ऐसे वेग या बोगस या फर्जी ग्राउन्ड देने का सिलसिला चलाया क्यो कि वे जानते थे कि कानन के अदर इस तरह के फर्जी और बोगस ग्राउण्ड दिए जाएगे_? नान-एग्जिस्टेट ग्राऊन्ड दिए जाएगे तो अदालत के सामने कोई रास्ता नही रहेगा सिवाय इस के कि इन को छोड दे। आप हमेशा अदालत बनाम सरकार का झगडा पैदा कर के जनता को गुमराह करते हैं। आप का जो आर्डिनेस था या आप ने फारेन एक्सचेज के बारे मे जो कानून बनाया इन कानूनो को सुप्रीम कोर्ट ने या हाई कोर्ट ने अवैध घोषित नही किया। तो कोई नही कह सकता है कि पालियामेट और जुडिशियरी का इस मे कोई सवाल आता है क्यों कि पार्लियामेट के द्वारा जो कानून बनाए गए, अधिनियम बनाए उनकी वेलिडिटी को हाई कोर्ट ने गए. स्वीकार किया है। तो गलती कहा पर है ? गलती एग्जीक्म्टिव की 8,

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कार्यपालिका की है । आप ठीक तरह जो सबूत है उस को इंकट्ठा क्यों नहीं करते और जो नोटिस दिथा जाता है या प्राउण्ड दिया जाता है उस में आप जानबूझकर हेरफेर करते हैं जिस के फलस्वरूप ये लोग छोड़े जा रहे हैं ? इस का आप के पास क्या जवाब है ? क्यों कि अदालत ने कहा है कि एक ग्राउन्ड नान-एग्जिस्टेंट था और दूसरा कानकाक्टेड था । तो पहले इन अफमरों की जांच होनी चाहिए जिन्होंने यह नोटिस फोम किया है । पहले इन को सस्पेंड करने के बाद ही और कार्यवाही होनी चाहिए ... (ध्यवधान)

अध्यक्ष महोदय, इतनी जल्दी आप घंटी बजाएगे तो नही हो सकेगा । मैं तो पहले मुद्दे पर था । बीच में तीन लोग बोले नहीं, पीलू मोदी ने भी दस के बजाय पाच मिनट ही लिया है । तो वह समय आप मुझे दें ।

अध्यक्ष महोदय : आप ने खुद ही फैसला किया है । अब आप पाच मिनट मे खत्म करे।

श्वी सधु लिसयें : अब यह जो कर बढ़ाए गए जिस के चलते इम पत्र मे कहा गया है कि हम लोगो को एक बढ़िया मौका मिला है इस कपड़े को स्मगल करने का इस के बारे मे मैं कहना चाहता हू कि जो तस्करों के द्वारा माल ले जाया जाता है और उस के लिए जो मार्केट यहां पर मिल रहा है उस के मैं दो कारण मानता हूं।

एक तो हमारे लोगों के दिमाग पर यह असर है कि जो विदेशी चीज होती है वह अच्छी होती है, जो स्वदेशी की भावना है, वह हमारे लोगों के अन्दर नहीं है। दूसरा कारण----आर्थिक कारण है। जब तक आप altempi to smuggle synthetic textiles into India (CA) को आर्थिक नीतियां, कर सम्बन्धी नीतियां ऐसी रहेंगी कि विदेशों में जो कपडा

ऐसी रहेंगी कि विदेशों में जो कपडा पैदा होता है---वह सस्ता पड़ेगा---मान लीजिए इटली या जापान से जो कपड़ा आता है, वहां भारत के मुकाबले में वेजेज बहुत ज्यादा हैं, हमारे यहां मजदूरी बहुत कम है, फिर भी उन का कपड़ा सस्ता आता है और आप का कपड़ा जहां मजदूरी कम है, महंगा पड़ता है---तो जाहिर बात है कि स्मगलिंग होगा। इस का कारण क्या है ? कारण यह है कि आप पांच स्टेजेज पर ड्यूटी बसूल करते है--सब से पहले जो रा-मटेरियल है----डी०एम० टी॰ कप्टोलैक्टम----उस पर ड्यूटी लगाते है, उस के बाद फायबर पर लगाते हैं, फिर धागे पर इयुटी लगाते हैं, उस के बाद किम्पिंग टेक्सचराइज्ड प्रोसेस पर ड्यूटी लगाते हैं। उस के बाद कपड़े पर, फेब्रिक्स पर डय्टी लगाते हैं। नतीजा यह होना है कि जिस कपड़े का एक्स-मिल दाम ड्युटी लेकर मान लिजिये 110 रुपया हो जाता है, वही कपड़ा जब विदेशों से दुबाई हो कर आता है तो उस का दाम 22. रुपया होता है।

अध्यक्ष महोदय, जिन तीन कपड़ों की चर्चा यहां पर की गई है---- उस में एक तो इन्होंने कहा है ---- निटेड-फीब्रिक्स, दूसरे ड्रेस मैटीरियल वगैरह----मैं इन के नमूने दिखाता हूं----- यह स्वदेशी कपड़ा है और आप देखिये कितना बढ़िया है, विदेशी के मुकाबले क्वालिटी में कोई फर्क नहीं है----ऐसी स्थिति में क्या वजह है कि हिन्दुस्तान में विदेशी कपड़े के लिये माग ज्यादा है। हमारे छोटे-छोटे लोग जिस कपड़े को बना रहे हैं, वे आज विदेशों के मुकाबले टिक नहीं पा रहे है। इस का कारण यह। है कि जो नई कर योजनी इन लोगों ने इस बजट में बनाई है वही इस के लिये जिम्मेदार है। इस में दो रायें नहीं हो सकती है, यह कामनसैन्स की बात है, जब स्वदेशी कपड़े,

(श्री मधु लिमये)

का दाम ऊचा उठ आयगा, आप की गरनीति से 25-30 रुन्या मोटर बढनेवाला है, जब विदेशी कपडे ओर स्वदेशी कपडे मे इतना अन्तर पड जायगा तो बाहिर बात है कि य स्मगलम जोखिम उठाने के लिये तैयार हो जायेगे, बावज्द इस के कि आप उन को जितना चाहे पकडने की कोणिश कीजिये।

यह पकडने की कोणिण क्या है----उस को भी सुन लोजिये। पश्चिमी बगाल मे एक अखबार मेयह कहा गया है----

> "The Union Government is said to have instructed the State Governments to take legal action against absconding smugglers West Bengal accounts for 62 of them About 80 smugglers are now under detention"

आप कह रहे हैं कि हम बडा काने कर रहे है---क्या कर रहे हैं--- 82 गिरफ्तार किये गये हैं और 62 एडनकाण्ड कर गये हैं। यह आप की कार्यक्षमता, एफिमियेन्सीज का नमूना है।

दूसरी बात---जैमा मन्तान ने इलस्ट्रेडेड वीकली में कहा था--- 10-- 15 साल से इतना बडा धन्धा क्या सरकार की मदद के बिना हम लोग खडा र सकते थे ? आपके सरकारी अधिकारी आर बडे बडे लोग इन से मिले हए थे। आप ने स्वय अखबारों के द्वारा प्रमारित किया है कि 300 कर्मचाण्यिों ओर अफमरों का ट्राम्फर करवाया हे, 68 लोगों को आपने रिटायर करवाया है या करवाने जा रहे हैं, 37 लोगों के खिलाफ आप अनुशासन को कायवाही कर गई है। ये ममाचार अखबारो को आप ने ही दिया है, लेकिन जब पकडे जाते हैं तो कहते हैं कि हमें जानकारी नही है। इस लिये, अध्यक्ष महोदय, सरकार इन आबडो के बारे मे म रफ ई देकि इन मे तथ्य कितना है और इस काम में जो दिलाई हो रही है उस के बारे में में मन्कार क्या करने जा रही है ?

International cartels' 244. attempt to smuggle synthetic textiles into India (CA)

अभी श्री रामगोपाल रेड्डी ने कहा कि पोलू मोबी इस लिये ऐसा कह रहे हैं कि उन को चुनांव के लिये पैसा मिलेगा। मुझे आपति नही है – अगर पालू को मिल जाय, लेकिन मुझ भी ऊरूर उस मे से हिस्ना दे दे। लेकिन मै यहा निवेदन करना चाहता हू कि इ्यूटीख को कम करने की माम उन के ही दल के नेता---श्री रजनी पटेल ने भी की है, जो वडी तेखी से श्री ललित नारायण मिश्र की जगह ले रहे है। उन्होने भी इ्रूटीख के खिलाफ बयान दिया है कि इ्रूटीख घटाई जाये। पीलू मोदो के एक दोम्स है-- उनका कहना है

SHRIS R DAMANI (Sholapur) 1 want one clarification, Sir He said that the excise duty is more and therefore smuggling is encouraged Now he is saying that some Members are influencing the Government to reduce the excise duty Now, what actually does he want, 1 want to know

श्री मधु लिमयेः मैं निवेदन कर रहा था कि श्री रामगोपाल रेड्डी ने यह आरोप लगाया कि ऐमा इस लिये कहा जा रहा हे कि ये इन लोगो से मिले हुए है। मैं यह कहने के लिये नैयाग्हू ---- कि स्मगलर्स से मिलने की बजाय, अगर छोटे उद्योगवालो से मिलने की बात आयेगी तो हम स्वदेशी लोगों में मिलना पसन्द करेगे, इन स्मगलसं था विदेशी लोगो से मिलना पमन्द नही व'रेगे। मैं चाहना ह कि स्वदेशी उद्योग हमारे देश में पनपे। स्मगलस और विदेणियों के द्वारा जो आक्रमण स्मगलिग के ढाग हमारे देश के अन्दर हो रहा है, उस को रोका जाना चाहिये। जो विदेशी लोग हमारे देश में घुसे हुए हैं, मैं उन के आक्रमण के खिलाफ हु। इस लिये मैं मवी महोदय से जानना चाहना ह--

1 डयूटी के बारे से खुद सुब्रह्माप्थम् साहव ने कहा है कि पुनविचार कर रहे है। यह पुनविचार कब खत्म होगा और अपने सुझाब लेकर वे कब इमारे साफने आर्थेगे?

- 245 International cartels' VAISAKHA 2, 1897 (SAKA) attempt to smuggle synthetic textiles into India (CA)
 - 2 इन सरकारी अफसरों के खिलाफ़ क्याक्या कार्यवाही की गई हैं, उस को तफसील सदन को दें?
 - 3 क्यायह सही है कि पश्चिमी बंगाल में 62 एब्सकाण्डर्स हैं, जिन को अभी तक नहीं यकड़ा गया है? क्या बूसरे राज्यों में भी यही स्थिति है?
 - 4 जानबूझ कर जो ग्राउण्डस डिटेन्शन में गलत दिये गये हैं----क्या उन मामलो में भी कोई जांच की जायेगी और जो दोवी आफिसर्ज हैं उनको जांच कराने से पहले सस्येण्ड किया जायगा ?
 - मैं इन सब प्रश्नों के उत्तर चाहना हं।

SHRI PRANAB KUMAR MUKHER-JEE: Regarding official collusion for giving grounds deliberately so that they can get rid of the trouble from the courts, this is not correct.

When such people were under detention, some of them have applied to various other courts.

On the detention grounds, the Delhi High Court has taken a view, while some other view was taken by another High Court in another case. The Judiciary themselves, in their wisdom, have to decide whether they are justified or not. And, we have applied for special leave to appeal in the High Court, in order to find out whether this is justified or not. Till a decision is arrived at in this regard, it is not possible for me to say whether this is justified or not justified. Because, there is one case on which two judgments differ. Two high courts are giving two contradictory judgments. It is impossible for me to judge whether these grounds are justified or not.

SHRI BHAGWAT JHA AZAD (Bhagalpur): What about the non-existing grounds? That is what they say.

SHRI PRANAB KUMAR MUKHER-JEE: These are existing grounds. This was challenged in another court; on these grounds, they found that these grounds. were justified. These are existing, grounds.

SHRI BHAGWAT JHA AZAD: The release was on no other grounds, but non-existing grounds. That is why I want to know on this.

SHRI PRANAB KUMAR MUKHER-JEE: Sometimes they are taking a view that on non-existing grounds this is for the court to judge. In one case the grounds were identical grounds. Two high courts are taking two different views. Therefore, it is for the Supreme Court to decide.

श्वी मधु लिमये: आप कहते हैं कि बखिना के केस के बारे में कुछ नहीं कहना चाहता हूं। मैं जानना चाहता हूं कि बखिया के केस के बारे में क्या आप जांच कराने के लिये तैथार हैं----नान-एक्जिमटेन्ट और कनकाकटेड ग्राउण्डस क्यों दिये गये? क्या ये लोग बखिया से मिले हए ये?

SHRI PRANAB KUMAR MUKHER-JEE: I can go into this after getting the final judgment of the Supreme Court. Before that it is not possible. As I said, we are appealing against the findings of the Delhi High Court.

Let the highest court of the land pronounce its judgment. (Interruptions)

MR. SPEAKER: Please do not interrupt him. Let him finish.

SHRI PRANAB KUMAR MUKHER-JEE: It is for the court to decide.

MR. SPEAKER: You people are introducing many other things.

श्वी मधु लिमये : अध्यक्ष महोदय, जूनियर मिनिस्टर को इस तरह बलि का बकरा बनाया जाता है । आप को जीबजरवेशन करना चाहिये इस पर क्यों कि यह बहुत महत्वपूर्ण मामला है । माननीय सुब्रह्मण्यम को यह आना चाहिये था। वह कौन सा ऐसा महत्वपूर्ण काम कर रहे हैं जो यहां नहीं आये ?

SHRI PRANAB KUMAR MUKHER-JEE: The hon. Member is aware that Shri Subramaniam is not here. He has gone abroad. Regarding the question of West Bengal, he is perhaps not correct in saying that only 82 people have been arrested in West Bengal. Uptodate, 886. . . (Interruptions)

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श्री मथु लिमये : मै वेस्ट बंगाल की बात कह रहा था। मैं ने यह कहा था कि पश्चिम बंगाल में 82 स्मगलर्स पकडे गये है, और 68 ऐबस-कौन्ड कर रहे है। क्या यह बात सही है? 82 smugglers have been arrested and 68 are absconding.

SHRI PRANAB KUMAR MUKHER-**JEE:** That is correct.

बी मबु लिमयें : इनकी ऐफी शियंसी देख लोजिये, अध्यक्ष महोदय, 68 ऐब्स तान्ड कर रहे हें स्मगलर्स ।

अध्यक्ष महोदय : आप उनको बोलने चीजिये।

SHRI PRANAB KUMAR MUKH-ERJEE : It is not correct to say that 82 people have been arrested.

Regarding West Bengal also, we have already taken steps by taking up the matter with the State Administration and we tried to find out whether these people could be arrested. As regards the effect of excise duty, I have already replied in reply to a question of Shri Piloo Mody that this is not the occasion to discuss what would be the effect of the excise duty. It has already been mentioned that it is the usual practice of the Ministry of Finance if they give the some concessions it is done when Finance Bill is being discussed on the floor of the House, this matter can be discussed. It is not possible for me to indicate just at the moment.

The last point which the hon. Member raised is about what Shri Rajni Patel said. There is nothing wrong in Various people have expressed that. their opinion. And Shri Rajni Patel has expressed his own opinion. Whether the Government is acting as per the advice of Shri Patel or not, it is for

the hon. Member to draw his own conclusion when the Finance Bill comes up.

12.53 hrs.

PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND FORTY-EIGHTH REPORT

SHRI JYOTIRMOY BASU (Diamond Harbour) : I beg to present the Hundred and Forty-eighth Report of the Public Accounts Committee on paragraphs relating to Financial Results and Earnings of the Railways included in the Report of the Comptroller and Auditor General of India for the year 1972-73, Union Government (Railways).

12.54 hrs.

COMMITTEE ON GOVERNMENT ASSURANCES

ELEVENTH REPORT

SHRI B. K. DAS CHOWDHURY (Cooch-Behar): I beg to present the Eleventh Report of the Committee on Government Assurances.

12.55 hrs.

STATEMENT BY MEMBER RE. IN-FORMATION GIVEN BY DEFENCE MINISTER ON 20-2-1975 IN HIS RE-PLY TO USQ NO. 422 REGARDING DETENTION OF MAJOR RAMESH CHANDER DHAWAN AND MINIS-TER'S STATEMENT CORRECTING THE REPLY

SHRI JYOTIRMOY BASU (Diamond Harbour) · Mr. Speaker, Sır, I am narrating here below how the Defence Minister, Sardar Swaran Singh has given a wrong reply which was misleading to the House.

In reply to my unstarred question No. 422 dt. 20-2-1975 Sardar Swaran Singh, Minister for Defence stated :

'Question: (c) Whether it is a fact that Major Dhavan made a statutory complaint to the Central Government levelling certain allegations of corruption, misuse and misappropriation of military stores against some of his superiors;

Reply : Yes, Sir.

The statutory and other complaints contained allegations against four of his superior officers.'